THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

1.0A 2303/90 with CCP No.18/91 2. O.A. No.2302/90 with CCP No.13/91 T.A. No.

DATE OF DECISION_31.5.1991 1.Lekh Rej Sharme 2. Madan Singh Pondomer Applicants Shri P.Chakraverty, Advocate for the Pondomer(s) Applicants Versus Lt.Governor, Delhi & Gra. Respondents Mrs.Avnish Ahlawat, Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K.KARTHA, VICE CHAIRMAN (J)

The Hon'ble Mr. D.K. CHAKRAVORTY, MEMBER (A)

- . Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not? Yes
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

JUDGEMENT

(JUDGEMENT OF THE BENCH DELIVERED BY HON BLE MR. P.K.KARTHA? VICE CHAIRMAN)

Applicant No.1 has worked on ad hoc basis .

assembles and Applicant No.2 as Cashier in in

J.P and G.B.Pent Hospital and their grievance relates
to their reversion to the substantive posts of Counter
Clerk by the impugned orders dated 28.8.90. As common questions of lew arise for consideration, it is proposed to deal with the same in a common judgement.

2. The facts of the cases relevant to the issue ere the following. Applicant No.1 was appointed as Counter clark on 26.9.84 in the pay scale of Rs.825-1288 on temperary basis. He has given the following particulars in his application regarding his ad hoc



promotions from time to time till he was reverted on 28.8.90:-

* Date	Particulars
1.6.85	Ad hoc promotion as Accountant.
1.8.85	Ad hoc promotion as Store-keeper.
1.12.85	Reverted to counter-clerk.
4.1.86	Ad hoc promotion as Accountant vide order dated 15.1.86.
10.6.86	Reverted to Counter clerk.
5.12.89	Ad hoc promotion as Accountant vide order dated 11.12.89.
28.2.90	Reverted back to counter clark.
3.3.90	Ad hoc promotion as Accountant.
1.6.90	Reverted back to counter clerk.
3.6.90	Ad hoc promotion as Accountant.
28.8.90	Reverted back to counter clark.

3. Similarly, applicant No.2 has given in his application, the following particulars regarding his ad hoc promotion from time to time till he was

roverted as 30 0 ons.

* Date	Particulars 4
11.6.87	Ad hoc promotion *s cashier.
5 • 12 • 89 ···· ·	Reverted in paper from the post of ad hoc cashier to counter clerk.
1.3.90	Reverted in paper from the post of ad hoc cashier to calinter clerk.
3.3.90	ad hoc promotion as cashier
1.6.90	Reverted in paper from the post of ad hoc cashier to counter elerk.
3.6.90	advhoc promotion as cashier.
28.8.90	reverted in paper from the post of adhoc cashier.

- 4. Applicant No.1 has sought for the following reliefs:-
 - (a) a declaration to the effect that the order deted August, 1990 passed by the respondent

is arbitrary, illegal and violative of Article
14 of the Constitution of India and violative
of the principles of Natural justice;

- (b) a direction be issued to the respondent to regularise the service of the applicant as Accountant with effect from 1984;
- (c) a further direction may be issued to the respondent directing to pay to the applicant with effect from 1984 the pay and allowances admissible to the Accountant and treat his seniority in the cadre of Accountant with effect from 1984; and
- (d) a further direction may be issued to the respondent restraining them from appointing envolved as Accountant without regularising the applicant during the pendency of the present application.
- 5. Applicant No.2 has sought for the following reliefs:-
 - (a) a declaration to the effect that the order dated 28.8.90 passed by the respondents is arbitrary, illegal and violative of Articles it 15 of the Constitution of India, principle of matural justice and further amounts to exploitation of labour and unfair labour practice;
 - (b) a direction to be issued to the respondents to regularise the service of the applicant as machiner with effect from 11.6.87;
 - (c) a further direction be issued to the respondents
 to pay to the applicant with effect from 11.6.87
 the pay and allowances admissible to the cashier
 and treat his seniority in the cadre of cashier
 with affect from 11.6.87; and
 - (d) a further direction may be issued to the respondents restraining them from appointing any extenders as cashier without regularising the applicant during the pendency of the present application.

- The applicants have claimed for absorption and regularisation in their respective posts and have argued that their reversion is tainted with mala fides.

 This has been denied by the respondents in their counteraffidavits.
 - 7. The applications were filed on 6.11.90. On 13.11.90, after hearing the learned counsel of the applicants, the Tribunal passed interim orders directing the respondents to maintain status quo as regards the continuance of applicant No.1 in the post of accontent and of applicant No.2 in the post of asher in the Departmental Canteen of the L.M.J.P Hospital. On 27.11.90, after hearing the learned counsel for the respondents, the Tribunal modified the interim orders to the extent that the respondents shall maintain status quo in respect of the applicants and allow them to continue on the posts which they were holding as on 13.11.90. The version of the respondents is
 - Legous type and he is a second to the post of the post of the post of the post of the applicants with effect from 28.8.90. The version of the applicants is that they have not handed over the charge of their respective posts and that they were still working in the promotional posts on ad her basis.
 - We have gone through the records of the cases warefully and have considered the rival contentions. The respondents have contended by way of preliminary objection that this Tribunal has no jurisdiction in respect of the grievances of canteen employees and that the question whether such employees are Government servants or are servants of the cooperative society under the Cooperative Societies Act is still pending in the Supreme Court in W.P 6189-7044/83.

to adjudicate/before us. We, therefore, overrule the

objection raised by the respondents.

prescribe the qualifications for appointment of Clerks and Accountants The posts are filled by direct recruitment. The minimum educational qualification for the post of Clerk(Coupen, Kitchen, Office, Accounts and General Duties) is Matriculation while for the post of Accountant, it is pass in B.Com. examination. The respondents have stated that the applicants to not fulfill.

enly Middle Pass and smallcant No.2 being this Sett Selete.

This has not been contreverted by the applicantage

their counter-affidavits. Their cantention, however,

is that having worked in their respective with

enveral years, though as her basis as

breaks, they are entitied to absorption and again the

in accordance with the against areas.

Supress Court.

of the Supreme Court in the case of Delly Cales opened in labourers of Pally Cales opened in the case of Delly Cales opened in labourers of Pall Department West Union of Court 1988 1988 SC 2342, U.P. Income Tax Department contingent page

AIR 1988 SC 517, D.R. Mim Vs. Union of India & others,
AIR 1967 SC 1301 and Bhagwati Parshad Vs. Delhi Minerals
Development Corporation, AIR 1990 SC 371. They
have also referred to Rule 30 according to which
" where the Central Government is of the opinion
that it is necessary or expedient so to do, it may,
by order, for reasons to be recorded in writing, relax
any of the provisions of the rules with respect to any
class or category of persons."

- 12. In Bhagwati Parshad's case, the Supreme
 Court observed that " once the appointments were
 made as daily rated workers and they were allowed to
 work for a considerable length of time, it would be
 hard and harsh to deny them confirmation in the respective
 posts on the ground that they lack the prescribed
 educational qualifications."
- 13. In the instant case, the applicants were accountent/Cashier. As

they do not fulfil the educational qualifications
prescribed under the rules, they cannot be absorbed
and regularised unless the Central Government decides
to relax the rules. In our epinion, whether or not the
rules should be relaxed in the case of the applicants
is matter for the Central Government to decide and
it would not be appropriate to issue any directions to
them in this regard.

As regards the reversion of the applicants from their promotional posts, they have relied upon numerous rulings and we have duly considered them.

Authorities relied upon by the applicants: State of U.P. Vs. Sughar Singh, 1974(1) SLR 435; 1974(1) SLR 195; 1982(3) SLR 12;

The Supreme Court has observed in Union of India Ve.

B.S.Bhatt, 1981 SCC(L&S) 460 at 464 that " even if

misconduct, negligence, inefficiency may be the motive

or the inducing factor which influences the authority

to terminate the service of the employee on probation,

such termination cannot be termed as penalty or punishment

(see also DNGC V. Dr. Md. S.Sikander Ali, 1986SCC (L&S) 446).

In the instant case, the respondents have 15. stated that applicant No.2 failed to carry cut day to day duty of Clerk and applicant Nc.1 failed to carry out day to day duty of Accountant despite three chances given to them, that within a short period, they started misappropriation of Government funds due to which the institution has incurred losses of Rs.one lakh approximately, that their work and conduct have not been found satisfactory due to which relaxation could not be granted to them, that both of them are facing disciplinary action and Ass not efficient in their work and that it is not in the interest of santeen to acquierise them. They have al contended that due to the ben orders issued by the Government of India, vacancias do not exist for continuing the applicants in their promotional posts.

^{16.} The applicants now denied the above allegations in their rejets of fidevite.

^{17.} In our opinion, though misconduct may have been the metive for the fewerelen of the applicable from their promotional posts. The copugned orders cannot be termed as success as percalment. In view of this we hold that the applicants are not entitled to the

(=)

reliefs sought in these applications. Accordingly, OA 2303 of 1990 and OA 2502 of 1990 are dismissed. The interim order passed on 13.11.90 and modified on 27.11.90 is hereby vacated. There will be no order as to costs.

CCP Nos. 13 and 14 of 1991

have alleged that the respondents have wilfully disobeyed the interim orders passed by the Tribunal on 13.11.90 and 27.11.90. The respondents have stated in their reply that the applicants stood relieved on 28.8.90 though they have not handed over charge. According to the respondents, they have not committed any contempt of the orders passed by the Tribunal.

records of the cases and have heard the learned

consert of some parcies at length. The Inducat

consert of into disputed questions of fact while

adjudicating upon a contempt petition. In our view,

the facts mentioned by the applicants do not establish

that the feappendants have wilfully disobeyed the interim

crows passed by the Tribunal. We, however, refrain

from expressing any opinion about the correctness

or validity of the actions taken by the respondents

subsequent to the filling of DA 2303 of 1990 and DA 2302

of 1998. Appardingly, CCP 13 of 1991 and CCP 14 of 1991

are displaced and the notices of contempt are discharged.

20. Let a copy of this order be placed in both the case files.

(D.K.CHAKRAVORTY)
MEMBER(A)

(P.K.KARTHA)
VICE CHAIRMAN(J)